

## Notifications and Orders

**(108) Conversion of trade in commercial buildings** - In partial modification of Chandigarh Administration, Finance Department Order dated 25.6.2002 issued vide endst. Bearing No.28/8/3-UTFI(3)-2002/6479 dated 17.7.2002, and in exercise of powers conferred by second proviso to sub-rule (J) of Rule 9 of the Chandigarh (Sale of Sites and Buildings) Rules, 1960 and sub-rule (11) of Rule 17 of the Chandigarh Lease Hold of Sites and Buildings Rules, 1973 read with Sections 3 and 22 of the Capital of Punjab Development and Regulation) Act, 1952, the Administrator, Union Territory; Chandigarh is pleased to allow all allottees of commercial sites/premises in Chandigarh except Industrial Sites in Industrial Area, Phase-I & II Chandigarh, to pursue any trade mentioned in Schedule II i.e. (A) New General Trade and (B) New Special Trade Category appended to (he aforesaid rules without applying for conversion of trade and without paying conversion fee subject to the following conditions:-

1. Migration to seven trades as mentioned in Schedule-II (B) New Special Trade Category from other Trades of Category (A) New General Trade shall be allowed with prior permission of the Chief Administration subject to examination and clearance from the Environmental, Health and Traffic considerations and further subject to the condition that hygiene and sanitation laws are not violated.
2. The conversion of trade will be applicable to ground floor of all commercial sites/premises only.
3. The allottee/traders will, however, give an intimation to the Estate Officer, Union Territory, Chandigarh in writing about the trade being pursued by them.

(See *Chandigarh Administration Gaz. (Extra)* dated 31.3.2006 at page 391)